

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 44

IA 31/2023 INV.P. - 05/2023 In CP 3638/MB/2018

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 02.11.2023

NAME OF THE PARTIES: **UNION OF INDIA V/s**
INFRASTRUCTURE LEASING &
FINANCIAL SERVICES

Section 242(4),241- 242 of the Companies Act, 2013

ORDER

IA No. 31/2023 –

1. Mr. Aditya Sikka, Learned Counsel appearing for the Union of India.
2. Mr. Rishabh Jaisani, Advocate i/b Shardul Amarchand Mangaldas & Co. appeared for the Applicant.
3. Mr. Nigam, Advocate appeared for the CMA in IA No. 31/2023 & INVP. 5/2023.
4. Mr. Karl Tamboly, Advocate a/w Ms. Aditi Bhansali, Advocate, Mr. Dhaval Vora, Advocate i/b AZB & Partners appeared for the Respondent no. 3.
5. Mr. Animesh Bisht, Advocate i/b Cyril Amarchand Mangaldas appeared for the Respondent no. 1 & 2.
6. Mr. Raj Shah, Advocate i/b Singhania Legal Services appeared for the Respondent.

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7. Learned Counsel for the IL&FS informs that CoC meeting shall be convened after the bids are finalized in terms of the compliance to Resolution Framework.
8. Learned Counsel for the ICCI Bank seeks directions in the CoC meeting.
9. On the next date of hearing Learned Counsel for the ILFS shall intimate this Bench about the date of CoC meeting.
10. Learned Counsel for the Respondent no. 2 also seeks time for filing reply.
Time granted.
11. List this matter on **22.12.2023** for hearing.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Sapna